CENTRAL ELECTRICITY REGUATORY COMMISSION
NEW DELHI

Petition No. 275/MP/2019
along with I.A No. 9/2020

Subject:	Petition pursuant to the directions of the Hon'ble Supreme Court vide its Order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Sections 62 and 79(1)(b)
Petitioner:	Adani Power (Mundra) Limited
Respondent:	Gujarat Urja Vikas Nigam Limited
Date of hearing:	**22.3.2021**
Coram:	Shri P.K. Pujari, Chairperson Shri I.S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
Parties present:	Shri Amit Kapur, Advocate, AP(M)L Ms. Poonam Verma, Advocate, AP(M)L Shri Saunak Rajguru, Advocate, AP(M)L Shri M.R. Krishna Rao, AP(M)L Shri Tanmay Vyas, AP (M)L Shri Malav Deliwala, AP(M)L Shri Kumar Gaurav, AP(M)L Shri Sameer Ganju, AP(M)L Shri Mehul Rupera, AP(M)L Shri M.G. Ramachandran, Senior Advocate, GUVNL Ms. Ranjita Ramachandran, Advocate, GUVNL Ms. Anushree Bardhan, Advocate, GUVNL Shri Shubham Arya, Advocate, GUVNL Ms. Tanya Sareen, Advocate, GUVNL Ms. Srishti Khindaria, Advocate, GUVNL Shri Sanjay Mathur, GUVNL Shri S.K. Nair, GUVNL Shri Ravi Nair, GUVNL

RECORD OF PROCEEDINGS

Case was called out for virtual hearing

2. At the request of the Commission, the learned counsel for the Petitioner, circulated note of arguments and made brief submissions on the background of the

case, the directions of the Hon'ble Supreme Court in its judgment dated 2.7.2019 in Civil Appeal No.11133/2011 and the prayers in support of the same, for consideration of the Commission.

3.   The learned Senior counsel for the Respondent GUVNL circulated note of arguments and continued with his submissions. However, due to paucity of time, the learned Senior counsel could not complete his submissions. Accordingly, the hearing was adjourned.

4.   Matter Part-heard. By consent of the parties, the matter shall be taken up for hearing on **1.4.2021 at 10.00 a.m**.

By order of the Commission

Sd/-
B.Sreekumar
Joint Chief (Legal)